

ITEM NO.60

COURT NO.11

SECTION II

SUPREME COURT OF INDIA  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).4421/2008

(From the judgment and order dated 21/05/2008 in BA No. 2473/2007 of The  
HIGH COURT OF DELHI AT N. DELHI)

SANTOSH YADAV & ORS.

Petitioner(s)

VERSUS

STATE OF NCT OF DELHI

Respondent(s)

(With appln(s) for directions and exemption from filing c/c of the impugned  
Judgment and exemption from filing O.T. and office report )

Date: 01/09/2008 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DALVEER BHANDARI  
HON'BLE MR. JUSTICE HARJIT SINGH BEDI

For Petitioner(s) Mr. Prasenjit Keswani, Adv.  
Mr. S.K. Sharma, Adv.  
Mr. Gaurav Agrawal, Adv.

For Respondent(s) Mr. Ashok Bhan, Adv.  
Mr. Subhash Kaushik, Adv.  
Mr. D.S. Mahra, Adv.

UPON hearing counsel the Court made the following  
ORDER

List after two weeks.

(K.K.Chawla)  
Court Master

(Neeru Bala Vij)  
Court Master